

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/MP/2026 along with IA No. 116/2026

Subject : Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner.

Petitioner : NLC India Limited (NLCIL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Akshayvat Kislay, CTUIL
Shri Shubham Arya, Advocate CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Respondent, CTUIL, has yet to file its reply to the Petition or the compliance affidavit in terms of the previous Record of Proceedings.

2. The representative of the Respondent, CTUIL, submitted that CTUIL has already conducted the physical verification of the Petitioner's Project site and is in the process of collating the necessary details in this regard. The representative accordingly requested three days' time to submit the compliance affidavit in terms of the Record of Proceedings dated 7.7.2026.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to file its compliance affidavit and reply, if any, within ten days with a copy to the Petitioner, who may file its response thereon, if any, within ten days thereafter. The interim direction issued *vide* the Record of Proceedings dated 7.7.2026 shall continue till the next date of hearing.

4. The Petition will be listed for the hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

